

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 710  
(To be answered on the 21<sup>st</sup> July 2016)**

**CANCELLATION FEE OF AIRLINES**

**710. SHRI DUSHYANT CHAUTALA**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government is concerned about the irregular cancellation fee of all airlines;
- (b) if so, whether the Government has formulated any guidelines in the newly formulated civil aviation policy in this regard; and
- (c) if so, the details thereof?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

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(a) to (c): Under the provision of prevailing regulation (Sub Rule (1) of Rule 135 of Aircraft Rules, 1937), every air transport undertaking engaged in scheduled air services is required to establish tariff having regard to all relevant factors, cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff including the cancellation fees of pre-booked air tickets. Airlines remain compliant to the regulations so long as the cancellations charges levied by airlines are displayed on their website. The Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR), Section-3, Series M, Part-II on "Refund of airline tickets to passengers of public transport undertakings". The CAR specifies that the statutory taxes and User Development Fee (UDF)/ADF/Passenger Service Fee (PSF) shall be refunded by airline in case of cancellation, the cancellation charge shall not be more than the basic fare plus fuel surcharge, airline shall not levy any additional charge to process the refund and refund process is to be completed within 30 working days.

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